

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 106/(MAH)/2014

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

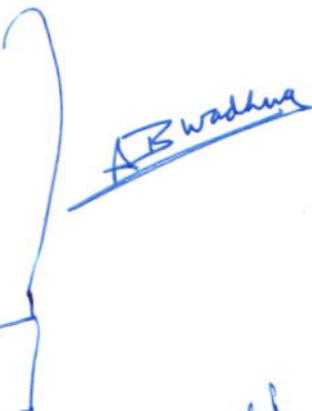
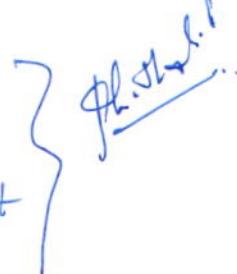
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.07.2017

NAME OF THE PARTIES: Smt. Shobha Ajit Kirloskar  
V/s.  
M/s. Ghatge Patil Industries Limited

SECTION OF THE COMPANIES ACT: 58, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

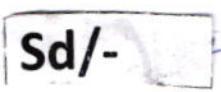
S. No.	NAME	DESIGNATION	SIGNATURE
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(1.)	M.S. BHARDWAJ	COUNSEL FOR PETITIONERS	
(2.)	PRACHI WAZALWAR	ADV. FOR PETITIONERS	
(3.)	ABHAY WAJHWA	---	
(4)	Mr. Kunal Mehta /b. Crawford Bayley & Co	counsel for Respondent	
(5)	Khushali Pallecha	Advocate for Respondent	

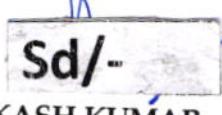
ORDER

TCP 106/58, 397-398/NCLT/MB/MAH/2014

At request of the parties, list this matter on 4.8.2017.

 Sd/-

V. NALLASENAPATHY  
Member (Technical)

 Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)